

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:1471
ANSWERED ON:09.08.2011
ENFORCEMENT OF AFSPA
Panda Shri Prabodh

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Armed Forces Special Power Act (AFSPA) is enforced in the North-Eastern Region of the country;
- (b) if so, the details thereof;
- (c) whether the Union Government has received representations from various social organisations and public representatives to withdraw the Act; and
- (d) if so, the details thereof and the action taken in this regard?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN)

(a) & (b): Yes, Madam. The Act is enforced in the following areas:

- (i) Entire States of Assam and Nagaland;
- (ii) Tirap and Changlang districts of Arunachal Pradesh;
- (iii) 20 km wide belt bordering Assam in the States of Arunachal Pradesh and Meghalaya;
- (iv) The entire State of Manipur excluding Imphal Municipal Area; and
- (v) Parts of Tripura as notified by the State Government.

(c): Yes, Madam.

(d): Many representations were received from different organizations including NGO's in Manipur for repealing the Act. Government constituted a Committee under the Chairmanship of Dr. Justice Jeevan Reddy to review the provisions of the Act on 19th November, 2004. The Committee in its report submitted on 6th June, 2005 recommended repealing of the Act and suggested amending the Unlawful Activities (Prevention) Act, 1967 by inserting a new chapter VI-A in respect of North Eastern States so as to provide for provisions contained in AFSPA. No final decision has been taken on these recommendations.